

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-239/ND/2022
IA/881/2024, RA/89/2023

IN THE MATTER OF:

Volkswagen Finance Pvt. Ltd.

.....Applicant

Vs.

Ten Travels Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Chandni Sadana, Adv. for ASREC (India) Ltd.

For the Respondent :

ORDER

IA/881/2024:-

Ld. Counsel on behalf of the Applicant is present and submitted that the matter has been settled with the Corporate Debtor and they have filed an appropriate application for withdrawal of the present application however, that application is not listed today. Therefore, list this application along with RA/89/2023 on **02.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)